

IN THE COURT OF MS. MADHU JAIN, A.C.M.M. TIS HAZARI

COMPLAINT NO.

64 /2004.

IN THE MATTER OF:

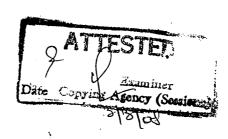
SECURITIES AND EXCHANGE BOARD OF INDIA, a statutory body established under the 09 HOILE 889 12 300/ provisions of Securities and Exchange Board of India Act, 1992, having its Regional Office at New Delhi, represented by its Legal Officer/Manager/Asst. General Manager Mr. Sharad Bansode. COMPLAINANT

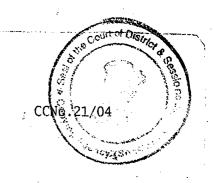
## **VERSUS**

- VARINDHABAN FORESTS LTD. 692/1-A, New Model Town, Hoshiarpur, Punjab.
- 2. Shri. Rakesh Kumar, S/o. Shri. Gurmeet Ram, R/o. 692, New Model Town, Hoshiarpur, Punjab.
- Shri. Ashok Kumar, S/o. Shri. Mohan Lal, R/o. 497, Subhash Nagar, Hoshiarpur, Punjab.
- Smt. Devinder Kour, W/o. Mr. Gurmeet Ram, R/o. 692, New Model Town, Hoshiarpur, Punjab.
- Smt. Manjit Kour, W/o. Shri. Rakesk Kumar, R/o. 692, New Model Town, Hoshiarpur, Punjab.

ACCUSED

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10.8.2006

Present: Sh. Counsel Sh. Maan for SEBI.

Witness Ms. Radhika

No accused is present since they are all proclaimed offenders.

An application has been moved for substituted of Ms. Radhika, Manager, SEBI in place of Sh.Sharad Bansode who is on study leave. Since this is a formal application the same is allowed. Ms. Radhika is permitted to continue complaint on behalf of the SEBI.

Ms. Radhika is examined as witnessed by the SEBI and her statement is recorded u/s 299 C.P.C. SEBI closes its evidence.

The file be consigned to the records be revived on the apprehension of any or all of the accused.

ASJ/10.8.06.

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Office of The District & Sessions Judge

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